

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11668-
11669/2019

DHRUV PARASHAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 14-02-2020 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Devvrat, AOR
Ms. Swati Setia, Adv.
Mr. Abhijit Banerjee, Adv.
Mr. Shyam Bahadur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP (Crl.) No.11668/2019

Service of notice is complete qua respondent No. 1 but no one has entered appearance on his behalf.

As per postal tracking report, notice issued to respondent No.2 could not be served and returned back undelivered. Hence, learned counsel for petitioners shall, within a period of two weeks', file fresh particulars of the said respondent and shall take requisite steps for the service of notice upon him.

SLP (Crl.) No.11669/2019

Service of notice is complete qua respondent No. 1 but no one has entered appearance on his behalf.

As per postal tracking report, notice issued to respondent Nos. 2 to 6 could not be served and returned back undelivered. Hence, learned counsel for petitioners shall, within a period of two weeks', file fresh particulars of the said respondents and shall take requisite steps for the service of notice upon them.

List again on 15.4.2020.

RAJIV KALRA
Registrar

MG